

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
NEW DELHI.

O. A. No. 579 of 1994

New Delhi, this the 23rd day of March, 1994.

HON'BLE MR JUSTICE S.K.DHAON, VICE CHAIRMAN  
HON'BLE MR B.N.DHOJUNDIYAL, MEMBER(A)

Subhash s/o Shri Ghura Singh,  
R/O Village Gurwadi, P.O.Ghori,  
Teh. Palwal, Distt. Faridabad.

.... .... .... Applicant.

(through Mr V.P. Sharma, Advocate).

vs.

1. Union of India through the General Manager  
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager,  
Northern Railway, Bikaner.
3. The Coaching Depot Officer,  
C & N Department, Northern Railway,  
Delhi Queens Road, Delhi.

... ... ... Respondents.

ORDER(CRAL)

JUSTICE S.K.DHAON, VICE CHAIRMAN

The prayer in this O.A. is that a direction be issued to the respondents to re-engage the applicant as Casual Worker in preference to juniors, who, have got lesser number of working days to their credit.

2. The material facts, as relevant in this O.A. are these. The applicant was disengaged from service in the year 1985, alongwith two other Casual Workers. The aforesaid two workers came to this Tribunal by means of O.A.No.1947 of 1990, (Amar Singh vs. Union of India & others) and O.A.2339 of 1991(Satyabir & Ors. vs. Union of India). The afore-said two O.A.s were disposed of by

(3)

this Tribunal on 19.2.1992 and 1.2.1993, respectively. In those O.As, the workmen were granted reliefs by this Tribunal.

3. This is a highly belated application. We have seen the contents of the application, seeking condonation of delay and we are not satisfied with the explanation offered therein for condoning the delay. Only two reasons have been given in the application. One is poverty of the applicant and the second is that the applicant should be placed on par with the aforesaid two workmen. Neither of the two grounds have any rational relationship with the delay.

4. The learned counsel has lastly urged that he may be given relief in terms of the prayer made in this application. The limited relief, which we can grant to the applicant is to direct the authorities concerned to <sup>consider</sup> ~~re-engage~~ the applicant ~~for~~ alongwith others, if and when the respondents have the necessity of engaging casual workers and if the applicant is otherwise eligible. We accordingly make this direction.

5. With these observations, this application is disposed of.

*B.N.Dhondiyal*  
( B.N.Dhondiyal )  
Member(A)

*S.K.Dhaon*  
( S.K.Dhaon )  
Vice Chairman

23rd March, 1994.  
( S.S )